

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 216/GT/2019**

Subject : Petition for approval of tariff of Nabinagar STPS Stage-I (1980 MW) from COD of Unit-1 (6.9.2019) to 31.3.2024.

Petitioner : Nabinagar Power Generating Company Limited

Respondents : BSPHCL & 5 ors.

Date of Hearing : **19.5.2022**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand Ganesan, Advocate, NPGCL  
Ms. Swapna Seshadri, Advocate, NPGCL  
Ms. Ritu Apurva, Advocate, NPGCL  
Shri Jai Dhanani, Advocate, NPGCL  
Shri Shashwat Kumar, Advocate, BSPHCL  
Shri Rahul Chouhan, Advocate, BSPHCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. At the request of the learned counsel for the Respondent, BSPHCL, the Commission adjourned the hearing and permitted the Respondent to file its reply to the amended petition filed by the Petitioner.

3. The Petitioner is directed to furnish the following additional information, after serving copy to the Respondents, on or before 10.6.2022:

- i. Copy of investment approval stating the schedule completion time for the project along with the details of package wise break of the project cost;*
- ii. Original scope of work (detailed in DPR and project proposal approved by the Board) consisting of relevant details like cost, quantity etc pertaining to each item of work;*
- iii. Balance scope of work within original scope of work, as on COD of the station, consisting of relevant details like cost, quantity etc pertaining to each item of work along with the details of completed works of original scope;*



- iv. Auditor's certificate for the capital cost claimed in the petition;
- v. Status of COD of Unit-II and revised tariff filing forms as on COD of Unit-II i.e. (23.7.2021- as claimed in the Petition);
- vi. The cost of Rs.13624 crore as on 5.4.2012 was considered in the 18th Board meeting and subsequently the cost was revised to Rs. 17304 Crore during the 56th Board meeting. Considering the benchmark cost of Rs. 4.5 crore/ MW, the capital cost shall be around Rs. 9000 crore. The Petitioner shall justify the claim for higher capital cost;
- vii. Details of schedule start and schedule completion along with actual start and actual completion date of each activity as per **Annexure-I** enclosed herewith;
- viii. Details of actual additional capital expenditure claimed asset wise/work wise included in the original scope of work along with estimate and actual expenditure, liabilities recognized to be payable at a future date and the works deferred for execution along with actual work of execution under the same package heads as provided in Form-5B;
- ix. Details of mandatory spares and Initial spares capitalized as on 31.3.2022 / COD of unit -3;
- x. Details of liquidated damages and insurance proceeds, if any, recovered for the delay under the contracts executed for different packages;
- xi. Form L and Form M (though submitted partly) on all applicable dates viz. 6.9.2019, 23.7.2021 and 31.12.2021;
- xii. Details of the infirm Power and the revenue adjusted on account of the same;
- xiii. Design efficiency of the plant, boiler efficiency and turbine cycle heat rate for each of the three units duly certified by OEM;
- xiv. Detailed calculation of interest during construction and penal charges, if any;
- xv. Details of water charges on account of installation of FGD;
- xvi. Detailed calculation of FERV duly certified by auditor;
- xvii. Reconciliation of IDC & FC claimed as on COD of both the units as per Form-B;
- xviii. Soft copy of IDC, FC, FERV and notional IDC calculations with links.

4. The Respondents shall file their replies on or before 20.6.2022 after serving copy to the Petitioner, who shall file its rejoinder, if any, by 27.6.2022. The parties shall complete their pleadings within the due dates mentioned and no extension of time shall be granted.



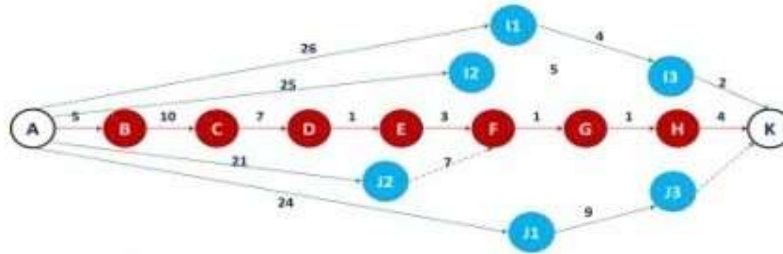
5. The matter shall be listed in due course for which a separate notice shall be issued to the parties.

**By order of the Commission**

**Sd-**  
(B. Sreekumar)  
Joint Chief (Law)



**Annexure-1: Sample CPM chart for Time Overrun**



Process	Activity	Schedule Start Date	Schedule Completion Date	Actual Start Date	Actual Completion Date	Schedule Duration (Month)	Actual Duration (Month)	Delay (Days/Month)	Reasons of delay with individual delay (Start and End date)
A	Investment Approval (Zero Date)								
B	Boiler Foundation								
C	Boiler Erection								
D	Boiler Drum Lifting								
E	Condenser Erection								
F	Turbine Erection								
G	Boiler Hydro Test								
H	Turbine Box – Up								
I	TG Erection Schedule								
II	MGR								
I2	Track hopper/Wagon Tripler								
I3	Coal Handling Plant								
J	Boiler Light- up								
J1	ESP								
J2	Chimney								
J3	Ash Handling System								
K	Steam Blowing								
L	Synchronisation & Trial								
M	COD								
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Note: This is a sample format. Activity may change from case to case basis.

